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DEPARTMENT OF SUPPLY AND TRANSPORT
NOTIFICATIONS

The 4th August 1944

No. 13475-S.T.—In partial modification of the notification of the Government of Orissa in the Department of Supply and Transport No. 1319-S.T., dated the 25th January 1944 and in pursuance of paragraph 9 in the licence in Form A under the Second Schedule to the Foodgrains Control Order, 1942, the Governor of Orissa is pleased to direct that no licensee under the said Order who is not an agent of Government or a sub-agent of such agent or who has not been granted a permit by the Director of Food Supplies under clause 4 of the Orissa Foodgrains (Control of Movements and Transactions) Order, 1943, shall, within the district of Balasore, store at any time rice husked or rice in husk in excess of twenty maunds.

The 4th August 1944

No. 13476-S.T.—In exercise of the powers conferred by clause (a) of sub-rule (2) of rule 81 of the Defence of India Rules, the Governor of Orissa is pleased to prohibit the movement of rice or paddy by rail, road, water or air or in any other manner from the areas comprising the police-stations of Balasore, Remuna, Soro, Khaira, Simulia, Basudebpur, Bhadrak, Bonth, Bhandaripokhari, Chandbali and Dhamnagar to any place within the areas comprising the police-stations of Basta, Singla, Bhograi, Baliapal and Jaleswar in the district of Balasore, except under and in accordance with the conditions of a permit issued by the District Magistrate of Balasore or an officer authorised by him in this behalf.

The 4th August 1944

No. 13477-S.T.—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Governor of Orissa is pleased to direct that the following further amendments shall be made to the Orissa Foodgrains (Control of Movements and Transactions) Order, 1943, made under the notification of the Government of Orissa in the Department of Supply and Transport No. 7223-S.T., dated the 15th September 1943, namely :—

AMENDMENTS

(1) To sub-clause (g) of clause 2 of the said Order the following proviso shall be added, namely :—

“ Provided that in the Sadr subdivision of the district of Balasore ‘ purchase in wholesale quantity ’ shall mean purchase of any quantity exceeding four standard maunds in a single calendar day.”

(2) To sub-clause (h) of clause 2 of the said Order the following proviso shall be added and for the full stop at the end of the sub-clause a comma shall be substituted, namely :—

“ Provided that ‘ sale in wholesale quantity ’ in the Sadr subdivision of the district of Balasore shall mean sale in quantities exceeding four standard maunds in any one calendar day.”

By order of the Governor

C. S. JHA

Secretary to Government